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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + **CO.PET. 534/2015**

SH. NARESH CHAND GUPTA & ANR.

....Petitioners

Through:

versus

VIGNESHWARA DEVELOPERS PVT. LTDRespondent

Through: Ms. Purti Gupta, Ms. Henna George,

Ms. Sunidhi San & Ms. Khushi

Sharma, Advs. for Applicant. Mr. Sumit K. Batra, SC for OL.

Ms. Anannya Ghosh & Ms. Kashish Chhabra, Advs. for R-2/Mr. Sunil

Dahiya.

Mr. Bharat Guptta, Mr. Vishesh Chauhan, Ms. Shagun Gupta, Mr. Ishan Srivastava, Advs. for Allottees. Mr. Noopur Singhal, Adv. for DTCP.

CORAM: HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER 18.09.2025

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CO.APPL. 608/2025 [Transfer of proceedings to NCLT]

- 1. This is an Application filed on behalf of the Applicant/Anil Batra seeking transfer of proceedings to the National Company Law Tribunal [NCLT].
- 2. Learned Counsel for the Applicant submits that this Court, in a judgment dated 12.09.2025 passed in connected matters being Co.Pet. 885/2015 captioned *COL. P.K. Uberoi (Retd.) & Anr. v. Vigneshwara*





Developwell Pvt. Ltd., Co.Pet. 740/2014 captioned **Sh. Alok Kumar Mishra** & Ors. v. M/s Vigneshwara Developwell Pvt. Ltd. & Ors. and Co.Pet. 442/2015 captioned Suresh Devi v. Vigneshwara Developwell Pvt. Ltd. & Ors., has already transferred similarly pending matters to the NCLT after hearing all the parties. Learned Counsel submits the parties in the present Company Petition is also identically placed and thus the present proceedings be transferred to the NCLT as well.

- 3. Issue Notice. On steps being taken, let Notice be issued to the non-Applicants *via* all modes, *dasti* in addition. An affidavit of service be filed before the next date of hearing.
- 4. Learned Counsel for the Allottees Investors Sanghars Samiti and Vigneshwara Victims Welfare Association submits accepts Notice and submits that he has no objection if the prayers in the present Application are allowed.
- 5. Learned Counsel for the Ex-Director/Mr. Sunil Dahiya submits that she has not received the copy of the present Application. Let a copy of the Application be supplied to the counsel for the Ex-Director during the course of day.
- 6. Reply(ies), if any, be filed before the next date of hearing.
- 7. List on the date already fixed i.e., 24.09.2025.

TARA VITASTA GANJU, J

SEPTEMBER 18, 2025/ ha